

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)No. 80of 2020

IN THE MATTER OF:

GurukripaAyurvedic Heritage Pvt. Ltd. ...Appellant

Versus

K Balagangadharan&Ors. ...Respondents

Present:

For Appellant: Mr. K. Parameshwar& Mr. Mukunda, Advocates.

**Respondent: Mr. Mohan Pulickkal, Advocate for R-1 & R-3 to 6.
Mr. Vinod. V, Advocate for R-7, R-8 & R-9.
Saiby Jose Kidangoor, Advocate for R-11 & R-12.**

With

Company Appeal (AT) No. 81 of 2020

IN THE MATTER OF:

Aruna Unnikrishanan & Anr. ...Appellants

Versus

K Balagangadharan & Ors. ...Respondents

Present:

For Appellant: Saiby Jose Kidangoor, Advocate for R-11 & R-12.

**Respondent: Mr. Mohan Pulickkal, Advocate for R-1 & R-3 to 6.
Mr. Vinod. V, Advocate for R-7, R-8 & R-9.**

ORDER
(Virtual Mode)

05.08.2020: Heard Learned Counsel for the Appellants. They submitted that they have not received the Reply Affidavit of Respondent No.- 1 & Respondent No.-3 to 6. Respondent Counsel is directed to supply the copy of the same to Appellant Counsels.

Learned Counsel for the Appellants seeks two weeks' time to file Rejoinder, prayer allowed.

Let the matter be fixed on **26th August, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[ShreeshMerla]
Member (Technical)**

Sim/md